

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 11

**RCP (Restored Company Petition) (IB)/7(MB)2024**

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **03.04.2024**

NAME OF THE PARTIES : **Abhishek Millennium Contracts Private**  
**limited**

**Vs**

**AAP Realtors Limited**

**For OC** : C.S. Nithish Bangera

**For CD** : None Present

**Section 9 of IBC**

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**ORDER**

**RCP 7/2024**

Counsel for OC has tendered copy of Settlement Agreement dated 01.04.2024 for settling the disputes between the parties and in terms of the said Settlement Agreement. Heard the Authorised Representative of the OC and the C.P is allowed to be withdrawn with liberty to the OC to revive the main C.P., by filing an affidavit, in the event of failure of any of the conditions as set out in the Settlement Agreement. **Hence, the above RCP is disposed of as withdrawn.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**  
//SMM//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**